

To copy on LAYERS.

OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE
NORTH EAST DISTRICT, KARKARDOOMA COURTS, DELHI
LINK ROSTER

In view of the Order No. No. 78/DHC/Gaz/G-7/VI.E.2(a)/2018 dated 20th December, 2018 of the Hon'ble High Court of Delhi, the following arrangement of Link Magistrates of North East District exclusively, is made with immediate effect till further orders.

Name of MMs		Name of MMs
Ms. Anu Aggarwal, Ld. ACMM (Room no. 66)	<--->	Ms. Richa Parihar, Ld. MM-02, (Room no. 63)
Ms. Aditi Garg, Ld. MM (Room no. 73)	<--->	Ms. Ruchi Aggarwal Asrani, Ld. MM Mahila Court (Room no. 67)

NOTE:

1. In the absence or non-availability or being on leave or other wise busy with the administrative work, the judicial work of the court of undersigned, shall be looked after by Ms. Aditi Garg, Ld. MM, and in the absence of Ms. Aditi Garg, Ld. MM, the same shall be looked after by Ms. Ruchi Aggarwal Asrani, Ld. MM, and in the absence of Ms. Ruchi Aggarwal Asrani, Ld. MM, the same shall be looked after by Ms. Richa Parihar, Ld. MM and in the absence of Ms. Richa Parihar, Ld. MM, the same shall be looked after by Ms. Anu Aggarwal, Ld. ACMM.
2. In the absence or non-availability or being on leave or otherwise busy with the administrative work, the **administrative work** of the court of undersigned, shall be looked after by Ms. Anu Aggarwal, Ld. ACMM and in the absence of Ms. Anu Aggarwal, Ld. ACMM, the same shall be looked after by Ms. Aditi Garg, Ld. MM. and in the absence of Ms. Aditi Garg, Ld. MM, the same shall be looked after by Ms. Ruchi Aggarwal Asrani, Ld. MM and in the absence of Ms. Ruchi Aggarwal Asrani by Ld. Duty MM of the day.
3. In the absence or non availability or having on leave or otherwise busy, remand /misc work which is required to be exclusively (i.e. Crime Branch/CBI/EOW/SARFAESI)/Statement U/S 12 of MACOCA dealt with by undersigned, shall be looked after by Ld. ACMM North East and in his absence by Ld. Duty MM of the day.
4. (i) In the absence or non-availability or being on leave or busy in remand proceedings in hospital etc., Judicial work of Ms. Anu Aggarwal, Ld. ACMM shall be looked after by Ms. Richa Parihar, Ld. MM-02, and in the absence of Ms. Richa Parihar, Ld. MM-02 the same shall be looked after by Ms. Aditi Garg, Ld. MM and in absence of Ms. Aditi Garg, Ld. MM the same shall be looked after by Ms. Ruchi Aggarwal Asrani, Ld. MM and in the absence of Ms. Ruchi Aggarwal Asrani, Ld. MM, shall be looked after by Ld. Duty MM.

(ii) In the absence of non-availability or being on leave or busy in remand proceedings in hospital etc., Judicial work of Ms. Aditi Garg, Ld. MM shall be looked after by Ms. Ruchi Aggarwal Asrani, Ld. MM and in absence of Ms. Ruchi Aggarwal Asrani, Ld. MM, the same shall be looked after by Ms. Anu Aggarwal, Ld. ACMM, and in the absence of Ms. Anu Aggarwal, Ld. ACMM the same shall be looked after by Ms. Ruchi Parihar, Ld. MM and in her absence, same shall be looked after by Ld. Duty MM.

(iii) In the absence of non-availability or being on leave or busy in remand proceedings in hospital etc., Judicial work of Ms. Richa Parihar, Ld. MM-02 shall be looked after by Ms. Anu Aggarwal, Ld. ACMM and in absence of Ms. Anu Aggarwal, Ld. ACMM, the same shall be looked after by Ms. Ruchi Aggarwal Asrani, Ld. MM, and in the absence of Ms. Ruchi Aggarwal Asrani, Ld. MM, the same shall be looked after by Ms. Richa Parihar, Ld. MM and in the absence of Ms. Richa Parihar, Ld. MM shall be looked after by Ld. Duty MM. and

(iv) In the absence of non-availability or being on leave or busy in remand proceedings in hospital etc., Judicial work of Ms. Ruchi Aggarwal Asrani, Ld. MM shall be looked after by Ms. Aditi Garg, Ld. MM and in absence of Ms. Aditi Garg, Ld. MM the same shall be looked after by Ms. Richa Parihar, Ld. MM and in absence of Ms. Richa Parihar, Ld. MM the same be looked after by Ms. Anu Aggarwal, Ld. ACMM, and in the absence of Ms. Anu Aggarwal, Ld. ACMM, shall be looked after by Ld. Duty MM.

(A) The Link MM besides fixing dates will also do other misc. work including recording of evidence of the court on leave, except passing final judgments, depending purely on the availability of time and volume of work fixed in their courts.

(B) The link MM shall first come to the court of CMM/ACMM/MM on leave, personally deal with the matter listed, dispose of misc. applications and then start the work of his/her own court.

(C) In order to avoid delay in regulating the court work, the Ld. MMs/ACMM shall issue instructions making it the responsibility of their respective reader / ahmads / stenos (in that order) to intimate in writing to the office of undersigned by 10.30 am positively, on the date when presiding officer happens to be on leave or absent, with written application having come in advance.

(D) In any case, the Link Magistrate shall commence work in the concerned court when presiding officer is on leave by 10.30 am, in case where a particular officer is expected to work as Link Magistrate in more than one court on a given day, he shall suitably instruct the reader of such other court to inform the litigants and members of the bar about the time when the Link Magistrate would be coming to such other court. (refer circular No. 5958-6040/CMM dated 19.7.1999)

5 (A) Application for Statements U/s 164 Cr.P.C./TIP shall be made over by the ACMM having jurisdiction over the area to which it pertains to his/her Link Magistrate as per link roster by NAME. In case 1st link MM is not available due to any reason then it will be made over to 2nd link MM and in absence of 2nd link is not available due to any reason then it will be made over to 3rd link as per link roster, and if 3rd is not available, then before undersigned.


(B) If the area MM is on leave or absent for above said reasons, his/her link MM **shall deal with the applications in the same manner deeming it to have been made over to him formally in terms of direction.** For removal of doubts, it is clarified that in such situations, **formal making over shall not be necessary nor awaited by the link MM (as the case may be) who shall proceed to record the statement under section 164 Cr.PC.**

(C) Upon the application being made over by name in terms of above direction or receipt of such application by the link MM in situations mentioned in direction above, the MM in question shall ordinarily be herself/himself responsible for disposal of the application, except for special reasons, which may be recorded, in which event the application shall be directed to be put up for necessary directions before the undersigned.

(D) All the MMs are directed to dispose of the application U/s 164 Cr.P.C. assigned to them preferable on the same date or for the special reason to be recorded, on the earliest subsequent date.

(E) The link MM of Juvenile Justice Board for the purpose of recording TIP of accused persons, TIP of cases property pertaining to North-East District, shall be Ms. Richa Parihar, Ld. MM.

(F) TIP will be conducted as mentioned in the Circular No. 2512 / 41028 - 41118 / CMM / Delhi dated 04.06.2003 & 4740-80 / CMM/2003/Delhi dated 09/07/2003 with modification.



(DEVENDER KUMAR GARG)
Chief Metropolitan Magistrate,
North-East District,
Karkardooma Courts, Delhi

Date: 24.12.2018

No. /CMM/NE/KKD/Delhi

Copy for information to:-

- 1 The Registrar, High Court of Delhi thr. The District & Sessions Judge, Delhi.
- 2 The District & Sessions Judge Central/West, Tis Hazari Court, Delhi.
- 3 The District & Sessions Judge East/SHD/NE, Karkardooma Courts, Delhi
- 4 The District & Sessions Judge PHC/North, North-West Rohini / Dwarka / South, South-East Saket, Delhi.
- 5 All CMMs Central/West THC, South-West Dwarka, North/North-West Rohini, New Delhi Patiala House, East/SHD KKD, South/South-East Saket, Delhi.
- 6 The Secretary DLSA East/SHD/NE, Karkardooma Courts, Delhi.
- 7 All the Metropolitan Magistrates North East, Karkardooma Courts, Delhi.
- 8 The DCP East/SHD through Chowki Incharge, Karkardooma Courts, Delhi.
- 9 The Incharge, District Courts Web-Site Committee, Tis Hazari Courts, Delhi.
- 10 The Incharge, Computer Branch Web-Site Committee, N/E KKD Courts, Delhi.
- 11 The Incharge Computer Branch, Karkardooma Courts, Delhi.
- 12 Superintendent Admn. and Care Taking Branch N/E, KKD Courts, Delhi.
- 13 Incharge Pool Car, Karkardooma Courts, Delhi
- 14 Incharge Cash Branch, Karkardooma Courts, Delhi.
- 15 Director of prosecution, Delhi thr. Prosecution Branch, KKD Courts, Delhi.
- 16 Chief Public Prosecutor East/NE/SHD, Karkardooma Courts, Delhi.
- 17 Secretary Shahdara Bar Association, Karkardooma Courts, Delhi.
- 18 Supdt. Central Jail, Delhi, through A.O. (J) R & I Branch, NE, KKD. Courts, Delhi.
- 19 Lock Up Incharge, Karkardooma Courts, Delhi.
- 20 Information Center, Karkardooma Courts, Delhi.
- 21 Video Conference Room, Karkardooma Courts, Delhi.
- 22 For uploading on LAYERS.
- 23 For uploading on centralized web-site through LAYERS.
- 24 The Notice Board, Karkardooma Court Complex, Delhi
- 25 Office Order File.


(DEVENDER KUMAR GARG)
Chief Metropolitan Magistrate,
North-East District,
Karkardooma Courts, Delhi